

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-106
IB- 531 /(ND)/2020

IN THE MATTER OF:

Armour Security (India) Pvt. Ltd
Vs.
Ambience (P) Ltd

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 17.8.2021

CORAM:

SHRI. P.S.N PRASAD
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)


PRESENT:


For the Appellant :
For the CD :
For the Intervener :

ORDER

Heard the submissions made by the Counsels for both the parties. Both the Counsels have agreed to take up the matter with their Clients for amicable resolution of the matter. Therefore, at the request of the Counsels for both the parties, a month's time is granted in the matter.

List on 30.9.2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(P.S.N PRASAD)
MEMBER (JUDICIAL)

Surjit